



Government of Jammu and Kashmir
Finance Department
 Civil Secretariat, Srinagar

Notification
 Srinagar, the 4th September, 2018

SRO 367. In exercise of the powers conferred by section 148 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the State Government, on the recommendations of the Council, hereby specifies the persons who did not file the complete FORM GST REG26 of the Jammu and Kashmir Goods and Services Tax Rules, 2017 but received only a Provisional Identification Number (PID) (hereinafter referred to as "such taxpayers") till the 31st December, 2017 may now apply for Goods and Services Tax Identification Number (GSTIN).

2. The special procedure to be followed for registration of such taxpayers is as detailed below:-

The details as per the Table below should be furnished by such taxpayers to the jurisdictional nodal officer of the Central Government or State Government on or before the 31st August, 2018.

Table

1.	Provisional ID	
2.	Registration Number under the earlier law (Taxpayer Identification Number (TIN)/Central Excise/Service Tax Registration number)	
3.	Date on which token was shared for the first time	
4.	Whether activated part A of the aforesaid FORM GST REG-26	Yes/No
5.	Contact details of the taxpayer	
5a.	Email id	
5b.	Mobile	
6.	Reason for not migrating in the system	
7.	Jurisdiction of Officer who is sending the request	

On receipt of an e-mail from the Goods and Services Tax Network (GSTN), such taxpayers should apply for registration by logging onto <https://www.gst.gov.in/> in the "Services" tab and filling up the application in FORM GST REG-01 of the Central Goods and Services Tax Rules, 2017.

After due approval of the application by the proper officer, such taxpayers will receive an email from GSTN mentioning the Application Reference Number (ARN), a new GSTIN and a new access token.

Upon receipt, such taxpayers are required to furnish the following details to GSTN by e mail, on or before the 30th September, 2018, to migration@gstn.org.in:-

- (a) New GSTIN;
- (b) Access Token for new GSTIN;
- (c) ARN of new application;
- (d) Old GSTIN (PID).

Upon receipt of the above information from such taxpayers, GSTN shall complete the process of mapping the new GSTIN to the old GSTIN and inform such taxpayers.

Such taxpayers are required to log onto the common portal www.gstn.gov.in using the old GSTIN as "First Time Login" for generation of the Registration Certificate.

Such taxpayers shall be deemed to have been registered with effect from the 1st July, 2017.

This notification shall be deemed to have come into force w.e.f. 6th day of August, 2018.

By order of the Government of Jammu & Kashmir.

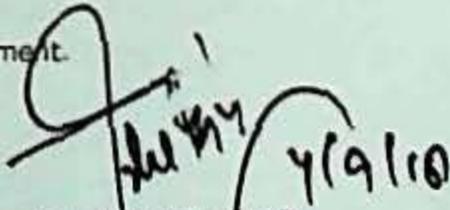
Sd/-
(Navin K. Choudhary), IAS
Principal Secretary to Government
Finance Department

Dated: 04.09.2018

ET/Est/119/2017

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Governor.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K.
9. Commissioner, Commercial Taxes, J&K.
10. Additional Commissioner, Commercial Taxes (Adm) Jammu/Kashmir.
11. Additional Commissioner, Commercial Taxes Tax Planning, J&K.
12. Pvt. Secretary to Hon'ble Advisor (V).
13. President Kashmir Chamber of Commerce & Industry, Kashmir.
14. President Federation of Industry, Kashmir.
15. President Chamber of Commerce & Industry, Jammu.
16. President Industries Association Bari Brahmana/Samba.
17. President Tax Bar Association, Jammu/Srinagar.
18. General Manager, Government Press Jammu/Kashmir.
19. Private Secretary to Principal Secretary to Government, Finance Department.
20. Government Order file/Stock file/Incharge website.


(Dr. Aadil Farooq)
Under Secretary to Government